

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 359 of 2010

(Arising out of Order-in-Appeal No. 48/2009 dt. 2711/2009
passed by Commissioner Of Central Excise(Appeals), LTU,
Bangalore)

Sobha Developers Ltd.,

No.43, 2nd Floor,
Dickenson Road,
Bangalore – 560 042.

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Service Tax,**

LTU, JSS Towers, 100 Feet Ring Road,
Banashankari III Stage,
Bangalore 560 085.

Respondent(s)

APPEARANCE:

Ms. Rama, P.V., Advocate for the appellant.

Mr. Dyamappa Airani, Dy. Commissioner(AR) for the
respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

**HON'BLE Mr. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20686 / 2023

Date of Hearing: 13/07/2023

Date of Decision: 13/07/2023

Per : DR. D.M.MISRA

Learned advocate for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued

by the Designated Committee, which has also been produced on record. Learned AR for the Revenue confirms the same. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Raja...